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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR

O.A. No. 157/2001

Date of order: 04.12.2001

Bajrang Tiwari S/o late Shri Ram Tiwari, by caste Brahmin, resident of Sonio Ka Bas, Pareek Bhawan, Barmer and at present working as Programme Head at All India Radio, Barmer.

...Applicant

V E R S U S

1. The Union of India, through Director General, All India Radio, Akashwani Bhawan, Sansad Marg, New Delhi.
2. The Station Engineer, Head Office, All India Radio, Barmer.

...Respondents

Mr. S.N. Trivedi, Counsel for the applicant.

Mr. Kuldeep Mathur, Adv. Brief holder for

Mr. Ravi Bhansali, Counsel for the Respondents.

CORAM

Hon'ble Justice Mr. O.P. Garg, Vice Chairman.

Hon'ble Mr. Gopal Singh, Administrative Member.

O R D E R

(Per Hon'ble Justice Mr. O.P. Garg, Vice Chairman)

The applicant who is working as a Programme Head in All India Radio, Barmer, has approached this Tribunal by way of this Original Application under Section 19 of the Administrative Tribunals Act, 1985, with the prayer that the respondents be directed to release his salary for the month of May, 2001 without any deductions.

2. We have heard the learned counsel for the parties. Reply has also been filed by the respondents.

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3. Both the parties agreed to this matter being disposed of at the stage of admission. We, therefore, propose to dispose of this Original Application at the stage of admission.

4. The applicant is challenging the deductions which have been made from his salary. The respondents have taken a stand that a sum of Rs. 16,360/- on account of ~~access~~ ^{excess} payment relating to Travelling Allowance and Rs. 600/- on account of shifting of Telephone Charges etc. ~~are~~ ^{to be} deducted from the salary of the applicant. The applicant disputes the correctness of the amount of recovery sought to be made from his salary. Learned counsel for the applicant stated that the applicant would be willing to accept the deducted salary for the period of May, 2001 onwards but the amount, which is sought to be recovered from his salary, is disputed.

5. We, therefore, dispose of this Original Application with the direction that on the representation, which may be made by the applicant disputing the various recoveries within a period of one month from today, Respondent No. 1 shall himself look into the matter and pass appropriate speaking order thereon within a period of two months thereafter. No order as to costs.

Gopal Singh

(GOPAL SINGH)
Adm. Member

(O.P. GARG)
Vice Chairman

kumawat

Mr. M. R. M.
10/12/07

Rev
Lok
13/12

Part II and III destroyed
in my presence on 25.5.07
under the supervision of
section officer (1) as per
order dated 13.12.07

Narayan
Section officer (Records)